

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 187/MP/2015**

Subject : Petition under section 79(1) (f) and (k) of the Electricity Act, 2003, in connection with the disputes and differences arising under the Transmission Agreement dated 3.1.2011 between Essar Power Gujarat Limited and Power Grid corporation of India limited and abeyance of connectivity, in respect of the Essar Gujrat TPS-Bachau 400 kV D/C (Triple) line and extension of Bachau Sub-station.

Date of Hearing : 25.8.2015.

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Sanjay Sen, Senior Advocate, EPGL  
Shri Molshree Bhatnagar, Advocate, EPGL  
Shri Sakaya Singh Chaudhari, Advocate , EPGL  
Mrs. Preet Sethi, EPGL  
Shri Gopal Jain, Senior Advocate, PGCIL  
Ms. Swapna Seshadri, Advocate, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Roopesh U.P., PGCIL  
Mrs. Manju Gupta, PGCIL  
Shri Piyush Awasthi, PGCIL

**Record of Proceedings**

Learned senior counsel for the petitioner and the respondent were heard at length. The Commission directed the petitioner and the respondent to file their written submissions, if any, by 7.9.2015.



2. Subject to above, order in the petition is reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

